

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.126/MP/2022 along with IA No.41/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of order dated 20.1.2022 read with Corrigendum order dated 4.2.2022 passed by this Commission in Petition No. 594/MP/2020 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH Power Distribution Corporation Limited in relation thereto.

Petitioner : GMR Warora Energy Limited (GWEL)

Respondents : DNH Power Distribution Corporation Limited and Ors.

Petition No.247/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking directions for payment of compensation towards allowed Change in Law events (in terms of supplementary invoices raised by GMR Warora Energy Limited) and execution/implementation of Orders passed by this Commission in terms of Judgment dated 03.03.2023 passed in Civil Appeal No. 684 of 2021 and Judgment dated 20.04.2023 passed in Civil Appeal No. 11095 of 2018 & Batch, and order dated 03.07.2023 and 12.07.2023 in MA No. 1325 of 2023 in Civil Appeal No. 39 of 2021 and Order dated 14.07.2023 in MA No. 1479 of 2023 in Civil Appeal No. 39 of 2021 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH and DD Power Corporation Limited in relation thereto.

Petitioner : GMR Warora Energy Limited (GWEL)

Respondent : DNH Power Distribution Corporation Limited

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, GWEL
Ms. Swapna Seshadri, Advocate, DNHPDCL
Ms. Ritu Apurva, Advocate, DNHPDCL
Ms. Pragma Pushkar, Advocate, DNHPDCL



Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that discussions between the parties to settle all outstanding claims/dues are still ongoing and the parties are scheduled to meet next week. Accordingly, the learned counsel requested that these matters may be deferred by six weeks. The learned counsel for the Respondent/ DNHPDCL also conceded to the said request.

2. Acceding to the request of the learned counsel for the Petitioner, the Commission adjourned the matters and further directed the parties to file an affidavit indicating the outcome of the settlement process, if any, before the next date of hearing.

3. The Petitions will be listed for hearing on **5.11.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)